

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BAHULA INFOTECH PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Bahula Infotech Private Limited previously known as Vara Infotech Private Limited.
2.	Date of incorporation of corporate debtor	24/01/2014
3.	Authority under which corporate debtor is incorporated / registered	ROC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72900WB2014PTC199722
5.	Address of the registered office and principal office (if any) of corporate debtor	207 Maharshi Debendra Road Kolkata-700007 West Bengal Old Address: IPCL Building, Plot No. X-1, 2 & 3, Block-EP Sector-V, Salt Lake, Kolkata Parganas North
6.	Insolvency commencement date in respect of corporate debtor	18 th April, 2022
7.	Estimated date of closure of insolvency resolution process	14 th October, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Anneel Saraogi, Reg No: IBBI/IPA-001/IP-P01320/2018-2019/12009
9.	Address and e-mail of the interim resolution professional, as registered with the Board	P1 Hyde Lane, 7th Floor, Suite-7B Kolkata-700073, West Bengal. Email: anneelsaraogi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Anneel Saraogi P1 Hyde Lane, 7th Floor, Suite-7B Kolkata-700073, West Bengal. Email: cirp.bahula@gmail.com
11.	Last date for submission of claims	02 nd May, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Bahula Infotech Private Limited on 18.04.2022.

The creditors of Bahula Infotech Private Limited are hereby called upon to submit their claims with proof on or before 02.05.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Handwritten signature of Anneel Saraogi

Date: 20.04.2022
Place: Kolkata

ANNEEL SARAOGI
Interim Resolution Professional
Reg No: IBBI/IPA-001/IP-P01320/2018-2019/12009